

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
129/245/PB/2018

IN THE MATTER OF:

Abhimanyu Singh & ors. Petitioner/Applicant

Vs.

Brijnandan Industries Pvt. Ltd. & Ors. Respondent

Order under Section 245 of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Prachi Hasija, Adv.
For the Applicant : Mr. Jitendra Patnaik, Mr. Nirmalya Dasgupta and Mr. Iswar Mahapatra, Advs. in New IA(CA)- 144/2024
For the Respondent : Mr. Saurabh Kalia, Mr. Ateendra Saumya Singh, Mr. Amit Sarkar, Ms. Aastha Agarwal, Advs.
Mr. Nirmalya Dasgupta, Mr. Jitendra Patnaik and Mr. Ishwar Mohapatra for Respondents no.- 1 to 5 and 10,11 and 13.

ORDER

Ld. Counsel Ms. Prachi Hasija appeared through VC on behalf of the Petitioner and stated that she was not ready for arguments and sought for an adjournment.

Ld. Counsel on behalf of the Respondent also appeared through VC and due to poor internet connectivity, we are unable to hear him properly. Since none of the parties is ready to prosecute the matter, therefore, we adjourn the matter.

At request and with consent of the parties, list the matter along with other pending application for a physical hearing **on 04.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)